

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

CAA-284/(ND)/2017

In the matter of  
PIPL Management Consultancy and  
Investments (P) Ltd

....PETITIONER

SECTION :  
Under Section 230-232

Order delivered on 10.1.2018

Coram :  
R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Anirudh Das, Advocate  
Mr. Kamaljeet Singh, Advocate  
Mr. Sumer Dev Seth, Advocate  
Mr. Kamal Sawhney, Advocate  
Mr. Gaurav Gupta, Advocate  
Mr. Prashant Meherchandani, Adv.

For the Respondent/Corporate Debtor :  
For the Intervener

: Mr. Amish Tandon & Mr. Ajeyo  
Sharma, Advocate for O.L.  
Mr. Abhishek Baid, Advocate  
For SEBI  
Mr. Zoheb Hossain, Sr. Standing  
Counsel for Revenue.  
Mr. Piyush Goyal, Advocate

ORDER

Learned Counsel for the petitioner is present. Ld. representative for the Income tax Department as well as for the SEBI is also present. However, none appears for the RD/ROC. It is represented by the Ld. Counsel for the petitioner

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that pursuant to the directions passed by this Tribunal on 10.11.2017, notice to the Income tax Department has been taken and in response to the same, Income tax Department has filed its observations/objections and also a copy of the same made available to the Ld. Counsel for the petitioner, to which, Ld. Counsel for the petitioner seeks time to file its reply within 2 weeks. Taking into consideration the said request, two weeks time is granted. Rejoinder will be filed by the Income tax Department, if necessary.

List on 20.2.2018.

Surjit  
10.1.2018

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)